

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. 716/94.

Dt. of Decision : 26.7.94.

Mr. E.B. Kharat

.. Applicant.

Vs

1. Sr. Divisional Commercial Manager,  
SCRly, Guntakal.

2. Sr. Deputy General Manager,  
SCRly, Rail Nilayam,  
Secunderabad.

3. Divisional Railway Manager,  
SCRly, Guntakal.

.. Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents : Mr. N.V. Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.N. ELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

OA.716/94

Judgement

( As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman )

Heard Sri S. Ramakrishna Rao, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. The order dated 22-10-1993 of R-1 in Memo No.G/C/79/ III/RC, suspending the applicant pending <sup>DAR</sup> Inquiry is challenged in this OA.

3. It is stated for the applicant that even till today the charge memo was not issued to the applicant. Though notice before admission <sup>was</sup> is ordered in this OA on 11-7-1994, the respondents have not informed about the stage of investigation if any.

4. In the circumstances, it is just and fair to revoke the suspension as per the impugned order if charge memo is not going to be given by 31-8-1994.

5. In the result the OA is ordered as under :

The impugned order of suspension of the applicant stands revoked if charge memo is not going to be issued again by 31-8-1994. No costs.

(A.B. Gorathi)  
Member (Admn.)

V. Neeladri Rao  
Vice Chairman

Dated : 26 th July, 94  
Dictated in the Open Court

*26/7/94*  
Deputy Registrar (J)

To

1. The Sr.Divisional Commercial Manager, S.C.Rly, Guntakal.
2. The Sr. Deputy General Manager, S.C.Rly, <sup>sk</sup> Railnilayam, Secunderabad.
3. The Divisional Railway Manager, S.C.Rly, Guntakal
4. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, SC for Rlys, CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

*Parle  
A.R.S.*

(2)

c.c by 11/8/94

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COMPARED BY

checked by  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

A. B. Goyal  
THE HON'BLE MR. R. RANGANATHAN : M(A.D.N)

DATED: 26-7-1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

in  
O.A.No. 716/94

(T.A.No. (W.P.NO )

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

